## COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NOS. 1356, 1357 OF 2018 IN DFR NO. 3575 OF 2018

Dated: 12<sup>th</sup> November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Solarsys Non-conventional Energy Private Limited ....Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. ....Respondent(s)

Counsel for the Petitioner(s) : Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta

Mr. Mayank Kshirsagar for R-2

## ORDER

IA NO. 1356 of 2018 – (Appl. for leave to file)
IA NO. 1357 of 2018 – (Appl. for Condonation of Delay)

Learned counsel appearing for Respondent No.2 seeks one week's time to file reply in the IA No.1357 of 2018. Learned counsel appearing for the Appellant seeks one week's time to file affidavit of service.

Submissions made by learned counsel appearing for the Respondent No.2 and learned counsel appearing for the Appellant, as stated above, are placed on record.

Interim order granted by this Tribunal will continue till 27.11.2018.

List the matter on <u>20.11.2018</u> to enable learned counsel appearing for the Respondent No.2 to do the needful.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Pr/pk